

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.1  
C.P.(IB)/132(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Hubtown Limited

.....Applicant

.....Respondent

**Order delivered on 01/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rituraj Meena, Advocate a/w.  
: Mr. Mandeep Saluja, Advocate  
For the Respondent :

**ORDER**

Ld. Counsel for the Applicant Submits that State Bank of India is no more Applicant in the matter as the debt has been assigned. The applicant has no more cause in the matter.

In view of above, the present petition is dismissed with liberty to new assignee.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**